GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:5029
ANSWERED ON:13.08.2014
WASTE MANAGEMENT
Meghwal Shri Arjun Ram ;Nishank Dr. Ramesh Pokhriyal

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Union Government has issued guidelines to the States for developing infrastructure for treatment of municipal solid waste, bio-medical waste, plastic waste etc., in compliance with environmental laws;
- (b) if so, the details thereof;
- (c) whether the States have sought financial assistance for this purpose; and
- (d) if so, the details thereof and the financial assistance provided/proposed to be provided, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) & (b): This Ministry has notified rules for management of municipal solid waste, bio-medical waste, plastic waste, etc. The Ministry of Urban Development has published a manual on Municipal Solid Waste Management, which is a guidance document. Central Pollution Control Board (CPCB) has published guidelines including for common biomedical waste treatment facilities, e-waste management and for management of hazardous waste.
- (c) & (d): The management of municipal solid waste is the responsibility of the concerned municipal body. To support the efforts of State Governments in this regard, Government of India has launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) with a view, inter-alia, to provide financial assistance to the State Governments for creating infrastructure for municipal solid waste management. This Ministry provides financial assistance under a scheme "Creation of Management Structure for Hazardous Substances" in which up to 25% of the total project cost is provided as central subsidy, with a matching share from the State Government, for setting up of Treatment, Storage and Disposal facilities (TSDFs), Sanitary Landfills (SLFs) for bio-medical waste, hazardous waste and integrated E-Wastes Recycling and Treatment Facility. In case of NE States, up to 50% of the total project cost would be provided as central subsidy, subject to 25% of the project cost being contributed by the State Government concerned and the balance 25% of the project cost being contributed by the entrepreneur.